N O T I C E

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person at Principal Seat at Bombay that :

In the event of non-availability of Court, as also in the event of Court passing an order for not placing the matter before the said Court, the Hon'ble the Chief Justice, has been pleased to approve following with effect from **Wednesday, 9th November 2022 :**

The Urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice N.R. Borkar** is allowed before the Single Bench presided over by the **Hon'ble Shri Justice Sandeep K. Shinde.**

Dated this the 5th day of November 2022

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.